

ITEM NO.2 COURT NO.1 SECTION PIL-W  
S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s). 274/2009

ASSAM PUBLIC WORKS

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

With IA No. 183652/2019 - APPROPRIATE ORDERS/DIRECTIONS and  
IA No. 179759/2019 - APPROPRIATE ORDERS/DIRECTIONS  
IA No. 179757/2019 - APPROPRIATE ORDERS/DIRECTIONS  
IA No. 179754/2019 - APPROPRIATE ORDERS/DIRECTIONS  
IA No. 179750/2019 - APPROPRIATE ORDERS/DIRECTIONS  
IA No. 183662/2019 - APPROPRIATE ORDERS/DIRECTIONS  
IA No. 181511/2019 - CLARIFICATION/DIRECTION  
IA No. 165382/2019 - EXTENSION OF TIME)

Date : 06-01-2020 These matters were called on for hearing today.  
CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE B.R. GAVAI  
HON'BLE MR. JUSTICE SURYA KANT

Counsel for the parties

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Mr. Sataroop Das, Adv.

Mr. Ashutosh Agnihotri, Commissioner-cum-Secretary

Mr. Syed Ali Ahmad, Adv.

Mr. Syed Tanweer Ahmad, Adv.

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Ms. Sneha Kalita, AOR

Mr. Ramiz, Adv.

Ms. Malvika Trivedi, Adv.

Mr. Ankit Yadav, Adv.

Ms. Shivani Garg, Adv.

Mr. T. Mahipal, AOR

Mr. Debojit Bonkakati, AOR

Mr. Vivek Sonkar, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

IA No. 181511/2019

Mr. K.K. Venugopal, learned Attorney General for India, states that the children of parents who have been given citizenship through NRC, will not be separated from their parents and sent to detention centre in Assam pending decision of this application.

In the meantime, Mr. Venugopal, learned Attorney General for India, seeks four weeks' time to file reply to the instant application.

Time as prayed for is granted.

Learned counsel appearing for the applicant is directed to serve a copy of this interlocutory application upon the learned Attorney General for India forthwith.

Put up after four weeks.

IA No. 179750/2019

Issue notice.

IA No. 183652/2019, IA No. 179759/2019, IA No. 179757/2019, IA No. 179754/2019 and IA No. 183662/2019

At the request of Mr. Tushar Mehta, learned Solicitor General appearing for the respondent - State, four weeks' time is granted to the respondent to file reply to these interlocutory applications.

Put up thereafter.

(SANJAY KUMAR-II)  
COURT MASTER (SH)

(PARVEEN KUMARI PASRICHA)  
BRANCH OFFICER